

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

IN THE MATTER OF:

Hari Prakash

..... Applicant

Versus

**Uttam Sugar Mills Ltd.,
Libberhedi & Ors.**

..... Respondents

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Place: NEW DELHI

Date: 18/4/2024

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

IN THE MATTER OF:

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..... Applicant

Versus

**Uttam Sugar Mills Ltd.,
Libberhedi & Ors.**

..... Respondents

**REPLY FILED BY THE RESPONDENT NO.11 i.e. M/S
SAGAR PULP & PAPER MILLS LTD.**

MOST RESPECTFULLY SHEWETH:

1. That the present reply has been filed by the Respondent No.11 i.e. M/s Sagar Pulp & Paper Mills Ltd. [hereinafter referred to as the “answering Respondent”] as the answering Respondent was impleaded in the captioned Original Application vide Order dated 09.01.2024 passed by this Hon’ble Tribunal and was permitted to file its reply/response in view of the Joint Committee Report dated 17.03.2023.
2. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: Khasra No. – 14/1, 2.5 KM Stone Mangalore – Deoband Road, Village – Mundet, Roorkee, District – Haridwar, Uttarakhand. That the answering Respondent is filing present Reply through Sh. Anil Kumar, who, being the director of the Respondent No.11, is duly authorized to sign & verify this present Reply, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply.

3. That at the outset, the answering Respondent denies each and all the statements, averments and allegations made with respect to the answering Respondent by the Applicant in the captioned Original Application which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim.
4. That the grievance /allegation of the Applicant in the captioned Original Application is regarding the discharge of the untreated industrial effluent in Shila Khala (drain), which later joins River Kali, in Village Ransura, District – Saharanpur, Uttar Pradesh, resulting in serious diseases like cancer, T.B. etc and also resulting in death of fish and other aquatic life. That further grievance /allegation of the Applicant in the captioned Original Application is that the animal drinking polluted water are also affected and so are the trees in the concerned area.
5. That this Hon'ble Tribunal, vide Order dated 10.02.2023, constituted a Joint Committee comprising of CPCB, UPPCB and the District Magistrate, Saharanpur and directed the said Joint Committee to submit factual and action taken Report within two months.
6. That in compliance to the Order dated 10.02.2023 passed by this Hon'ble Tribunal a Joint Committee was constituted and the said Joint Committee has conducted the survey & inspection of the concerned area including inspection of the concerned industrial units and mapping of Shila Khala (drain) and Mundet drain during 21/06/2023 & 22/06/2023. That the

said Joint Committee, during the aforesaid survey & inspection, has also collected samples of waste-water and ground-water, which were analysed in CPCB laboratory, Delhi. That thereafter, the said Joint Committee filed a Joint Inspection Report dated 17.03.2023 before this Hon'ble Tribunal.

7. That a perusal of the said Joint Inspection Report dated 17.03.2023 shows that door-to-door survey was conducted by the Superintendent of the Community Health Centre in the Ransaura Village and there was no such disease in an alarming number, as alleged by the Applicant. That further, the Community Health Officer (CHO), Ransaura Village, in his statement to the Joint Committee stated that no patient suffering from cancer or mouth cancer has appeared in his records. That, moreover, the Deputy Chief Veterinary Officer, Deoband conducted an inquiry in the allegations raised by the Applicant and has concluded that neither any disease related to skin or stomach were reported in domestic animals of Ransaura Village nor there has been any outbreak of any infectious disease in the past years. That further, the Executive Engineer of UP Jal Nigam (Rural) carried out sampling of ground-water from six locations at Village Ransaura and as per the analysis results the water was found suitable for drinking.
8. That further a perusal of the findings of the said Joint Inspection Report dated 17.03.2023 pertaining to the answering Respondent shows that the parameters of the ETP outlet are within the prescribed norms. That further no bypass

was found by the Joint Committee and the answering Respondent is complying the discharge norms.

9. That the answering Respondent is engaged in the business of manufacturing & sale of kraft paper/poster/tissue paper from waste paper depending on the current market requirement. That the answering Respondent has a single paper machine for the said kraft paper/poster/tissue paper production.
10. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
11. That the answering Respondent have valid consents both under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 which are valid till 31.03.2028. That the answering Respondent also have the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is also valid till 31.03.2028. Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of

Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 is annexed as **Annexure: R11/A**.

- 12. That presently the answering Respondent is meeting its fresh water requirement from ground water through 2 (Two) bore-wells. That the answering Respondent had No-Objection Certificates (NOCs) for both of its said 2 (Two) bore-wells issued by the Central Ground Water Authority (CGWA) which was valid till 12.03.2023, however, the answering Respondent has duly applied for the renewal of the said No-Objection Certificates (NOCs) on 06.03.2023. Copy of Application for renewal of the No-Objection Certificates (NOCs) dated 06.03.2023 is annexed as **Annexure: R11/B**.

- 13. That the industrial waste water generated by the answering Respondent is treated by the answering Respondent with an Effluent Treatment Plant (ETP) consists of Vibro Screen, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Collection Tank, Pressure Sand Filter - Tertiary Treatment System, Sludge Drying Beds.

- 14. That the combined effluent is pumped to vibro screen for removal of fibres followed by treatment through primary clarifier for further settling of suspended matter by gravity. That the overflow of the primary clarifier is treated in the aeration tank equipped with diffused aerators to degrade the organic matter with the help of micro-organism especially

grown and maintained in aeration tank. That the organic matter present in the effluent is thus converted to stable end products without any nuisance and health hazards. That nutrients are also provided to maintain healthy bio-sludge by adding urea & DAP. That the overflow of aeration tank is passed through secondary clarifier for removal of active biomass. That the treated effluent (overflow of secondary clarifier) is passed through pressure sand filter for further removal of suspended matter to comply the standards. That the part of underflow of the secondary clarifier is returned to aeration tank to maintain the desired level of MLSS. That the excess bio sludge is dried using sludge beds for disposal. Copy of the ETP Adequacy Report prepared by Central Pulp & Paper Research Institute, Saharanpur (U.P.) is annexed as **Annexure: R11/C.**

15. That electromagnetic flow-meter is duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent. That Online Monitoring System (OCEMS) have been duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent which have been connected to the servers of both the Central Pollution Control Board (CPCB) and Uttarakhand Pollution Control Board. Photographs of the electromagnetic flow-meter and the Online Monitoring System (OCEMS) are collectively annexed as **Annexure: R11/D (Colly).**

16. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis

the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copies of the various test reports issued by Econ Laboratory & Consultancy, Dehradun, Uttarakhand are collectively annexed as **Annexure: R11/E (Colly)**.

17. That the answering Respondent has developed green belt in the open area within the premises. That further the answering Respondent has undertaken the Rain Water Harvesting Projects and water replenishment /recharge has been carried out by the answering Respondent. Photographs of the plantation /green belt developed by the answering Respondent are collectively annexed as **Annexure: R11/F (Colly)**. Photographs of the Artificial Water Recharge System developed by the answering Respondent are collectively annexed as **Annexure: R11/G (Colly)**.

18. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 79 of 2023 titled as "*Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedi & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

SAGAR PULP AND PAPER MILLS LTD.


Director

RESPONDENT NO.11

[M/s Sagar Pulp & Paper Mills Ltd.]

THROUGH





ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.11)

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Email: abhinav.legal@gmail.com

Place: New Delhi

Date: 18/4/24

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 79 of 2023)

IN THE MATTER OF:

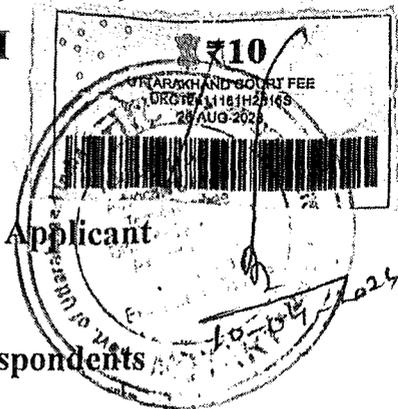
Hari Prakash

Versus

Uttam Sugar Mills Ltd.,
Libberhedi & Ors.

..... Applicant

..... Respondents



AFFIDAVIT

I, Anil Kumar aged about 64 years S/o Sh. Suganchand, director of M/s Sagar Pulp & Paper Mills Ltd. having its Unit at: Khasra No. - 14/1, 2.5 KM Stone Mangalore - Deoband Road, Village - Mundet, Roorkee, District - Haridwar, Uttarakhand (the Respondent No.11 herein) do hereby solemnly affirm state as under:-

1. That I am the director of M/s Sagar Pulp & Paper Mills Ltd. (the Respondent No.11 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply and present Affidavit and the same are true and correct to my

Contents affirmed and sworn before me

IOBAL ANAND
Advocate & Notary
Regd. No. 1004/2003
Notary Regd.
Distt. Haridwar, INDIA

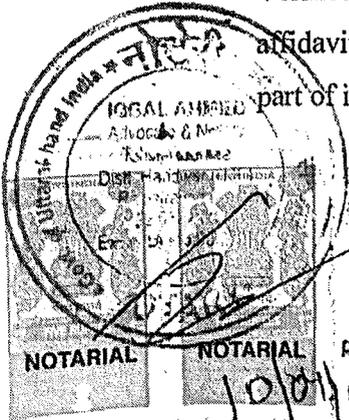
SAGAR PULP AND PAPER MILLS LTD.
Director
DEPONENT

VERIFICATION:

Verified at Roorkee on this 10 day of April 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

W.R. Sr. No. 511/1
TIME 1:10 P.M.
Dated 10-04-2024

IDENTIFIED BY



SEWA RAM
Advocate
Civil Court Roorkee
Reg. No. 2508/84

DEPONENT
SAGAR PULP AND PAPER MILLS LTD.
Director



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ANNEXURE: R11/A

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HEAD OFFICE

Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con/S-201/2023/ 430

Date: 14/07.2023

REGD. POST

To,

M/s Sagar Pulp and Paper Mills Ltd.,
Khasra No.-14/1, 2.5Km, Manglore-Deoband Road,
Vill – Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 11236

Application no. 3816046

CCA (Renewal)

Date :- 27.03.2023

CCA is hereby granted to M/s Sagar Pulp and Paper Mills Ltd located at Khasra No.-14/1, 2.5Km, Manglore-Deoband Road, Vill – Mundet, Roorkee, Distt- Haridwar (Lat.- 29.764279⁰, Long.- 77.839417⁰) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. Production Capacity

S.No.	Declared by the unit		Permitted by State Board	
	Raw material per day	Final Products & By-products per month	Raw material per day	Final Products & By-products per month
I.	Waste Paper (1800 TPM)	Craft/Poster Paper (1500 MT/Month)	Waste Paper (1800 TPM)	Craft/Poster Paper (1500 MT/Month)
II.	AKD (15 TPM)		AKD (15 TPM)	
III.	Alum (15 TPM)		Alum (15 TPM)	

Clean Environment and Healthy Life Style

स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

Page 1

(11)

IV.	Rosin (10 TPM)		Rosin (10 TPM)	
V.	Soap stone powder (50 TPM)		Soap stone powder (50 TPM)	

5. Production Process Infrastructure

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	01	Pulping	Yes
2.	Disc Filter	02	Thickening	Yes
3.	DAF/Fibre recovery system	02	Fibre Recovery	Yes
4.	Paper machine	01	Manufacturing of Craft/Poster Paper	Yes

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe
- The unit shall obtain NOC of CGWA/SGWA (in case of use of river water, permission from irrigation department) before start of ground water (freshwater) extraction and shall strictly comply with the various conditions as mentioned in the CGWA/SGWA NOC/irrigation dept.
- Status of NOC from CGWA/SGWB: Applied
- If Granted: Number of NOC and Validity: - Applied renewal
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates to be provided.
- This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	Permitted by NOC issued by CGWA/Board
Source of fresh water	Borewell	Borewell
No. of borewell	-----	-----
Daily quantity of water to be abstracted	350 KLD	503 KLD

*In case of units adopting Zero Liquid Discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed

RCF and Market Pulp Based Paper Mills producing unbleached grades of papers, paperboards and Newsprints	<12KL per Ton of paper produced
--	---

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of trade effluent	124 KLD	124 KLD Technology of ETP upto secondary/tertiary
Treatment facility	a. Capacity of ETP 1709 KLD b. Technology of ETP upto secondary/Tertiary	a. Capacity of ETP 1709 KLD b. Technology of ETP upto secondary/Tertiary
Discharge/recycling/r e-use point	Surface water bodies: 1. ETP (Lat.-29.764765 ⁰ , Long.-77.839747 ⁰) 2. Shila Nala (Lat.- 29.764884 ⁰ , Long.- 77.839925 ⁰)	Surface water bodies: 1. ETP (Lat.-29.764765 ⁰ , Long.-77.839747 ⁰) 2. Shila Nala (Lat.- 29.764884 ⁰ , Long.- 77.839925 ⁰)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards and newsprints	280 KLD (7.5 KL per Ton of paper produced)

3. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
4. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain Shila Nala First order (Lat.-29.764884⁰, Long.-77.839925⁰) ETP outside/second order outside with lat., Log- Kali River.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5
TSS, mg/l	≤ 30	<100	<30

BOD, mg/l	≤ 20	< 30	< 20
COD, mg/l	≤ 200	< 250	< 150
TDS, mg/l	≤ 1800	< 1600	< 1600
Color, PCU	≤ 250	< 150	< 150
AOX, mg/l	≤ 8	-	-
SAR	≤ 10	-	-

* In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

5. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
6. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
7. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
8. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
9. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
10. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
11. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
12. The unit shall have an adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
13. The unit shall set up an Environment Management Cell within the unit as per the Charter.
14. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
15. All flow meters should be calibrated annually from recognized institutions/vendors.
16. The unit shall prepare material balance and water balance report annually.
17. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
18. The unit shall get its ETP performance evaluated by a third party annually.
19. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	03 KLD	03 KLD
Treatment facility	Septic Tank	Septic Tank
Discharge point	With ETP	Overflow of septic tank shall channelized to ETP

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

Parameter	Standard
pH	Not Applicable; Unit shall channelize overflow of the septic tank to ETP.
Biological Oxygen Demand (BOD) (mg/l)	
Total Suspended Solids (TSS) (mg/l)	
Nitrogen-Total (mg/l)	
Phosphate-Total (mg/l)	
Chemical Oxygen Demand (BOD) (mg/l)	
Faecal Coliform (MPN/100mL)	

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

CPCB issued direction under Section 18(1)(b) of Water (Prevention & Control of Pollution) Act, 1974 to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

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- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units
7. **Environmental management system**
- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (6TPH)	Baggasse/ Agro waste	35m	Wet Scrubber	Particulate Matter 250 mg/NM ³
II.	DGSet (125 KVA)	HSD	8m	Acoustic enclosure	-

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. **Noise Pollution Mitigation:**

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L _{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
10. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii) Environment Statement in form - V of Environment (Protection) Rule, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Maghmela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.

This consent is being issued with the permission of competent authority.


(S.K. Pattnaik)
Member Secretary

Copy to: **Regional Officer, Uttrakhand Pollution Control Board, Roorkee** for information and compliance of the same.


Member Secretary

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Save As Draft Application For Renewal of NOC)

Application Number : 21-4/476/UT/IND/2017

Applied For Renewal : 2nd

(Scanned copy of this page after signature and seal should be attached at "Application with Signature and Seal" in attachment section before submission of application)

Name of Industry:	SAGAR PULP AND PAPER MILLS LIMITED VILLAGE MUNDET DISTRICT HARIDWAR UTTARAKHAND
Location Details of the Industrial Unit	
Address Line 1 :	2.5 KM MANGLOR - DEOBAND ROAD
Address Line 2 :	VILLAGE MUNDET
Address Line 3 :	
State:	UTTARAKHAND
District:	HARIDWAR
Sub-District:	NARSAN
Village/Town:	Mundet
Net Ground Water(m3/day):	503.00
Area Type Category :	Safe

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

मैं यह प्रमाणित करता हूँ कि ऊपर प्रस्तुत किये गये आँकड़े और जानकारी मेरे ज्ञान और विश्वास के अनुसार सही हैं और मुझे पता है कि यदि प्रस्तुत आँकड़े / सूचना का कोई भी भाग किसी भी स्तर पर गलत या भ्रामक पाया जाता है, तो आवेदन बिना किसी पूर्व सूचना के निरस्त कर दिया जाएगा।

मैं इसके द्वारा घोषित करता हूँ कि आवेदन पत्र में निर्धारित सभी अनिवार्य दस्तावेजों को अपलोड किया गया है और कोई रिक्त / अप्रासंगिक दस्तावेज अपलोड नहीं किया गया है। मुझे यह भी पता है कि कोई भी गलत दस्तावेज अपलोड करने पर मेरे आवेदन को बिना किसी सूचना के निरस्त कर दिया जाएगा।

यह प्रमाणित करता हूँ कि उद्योग / परियोजना / इकाई के खिलाफ आज तक भूजल निकासी / प्रदूषण से संबंधित कोई भी मामला किसी भी न्यायालय में लंबित नहीं है। इस आवेदन की प्रक्रिया के दौरान भूजल निकासी / प्रदूषण के संबंध में कंपनी / परियोजना / इकाई के खिलाफ दायर किसी भी मामले को तुरंत के. थू. ज. प्राधिकरण के ध्यान में लाऊंगा।

मैं इस बात का वचन देता हूँ कि यदि किसी भी वैधानिक प्राधिकरण द्वारा फर्म पर कोई पर्यावरणीय क्षतिपूर्ति / जुर्माना लगाया जाता है, तो मैं प्राधिकरण के उस निर्णय का पालन करूंगा।



SAGAR PULP AND PAPER MILLS LTD.

Director

Name & Signature of the applicant

(With official seal)

Date : 06/03/2023

Place : Village Mundet, Distt Haridwar (U.K.)

Associated User : sagarpaper

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

721

ANNEXURE: R11/c

(19)

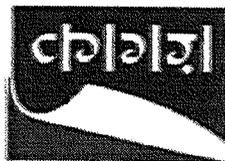
TECHNICAL REPORT

On

**Adequacy of Existing Effluent Treatment Plant for
Treatment of Mill Effluent from Proposed Capacity
Expansion 50 t/d**

At

**Sagar Pulp & Paper Mills Ltd,
Manglor- Deoband Road
Village – Mundet, Distt. Haridwar (U.K)**



Prepared by

**Central Pulp & Paper Research Institute,
Saharanpur, U.P**

July, 2013

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3.0	OBJECTIVE	1
4.0	MANUFACTURING PROCESS	1
5.0	FRESH WATER REQUIREMENT	2
6.0	WASTE WATER GENERATION & ITS CHARACTERISTICS	3
7.0	ENVIRONMENTAL DISCHARGE STANDARDS	3
8.0	EXISTING EFFLUENT TREATMENT PLANT	4
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1.0 INTRODUCTION

Sagar Pulp and Paper Mills Ltd, is located at Khasra No. 14/1, village Mundate, (2.5 Km, Manglore- Deoband Road) Tehsil Roorkee, District Hardwar, Uttarakhand. The mill has one Paper Machine & at present is manufacturing around 30 t/d kraft paper/ poster/tissues paper from waste paper depending on market requirement.

2.0 PROPOSED CAPACITY EXPANSION

Looking into viability and market requirement, the mill proposes to increase the present capacity from 30 t/d to 50 t/d kraft paper /poster/tissue paper from waste paper only.

3.0 OBJECTIVE

The objective of present report is to assess the adequacy of existing ETP to treat the effluent to be generated from proposed 50 t/d production capacity. The report is prepared based on informations given by mill and expected pollution load from 50 t/d to meet the requirement of **CPCB charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries of River Ganga Basin.**

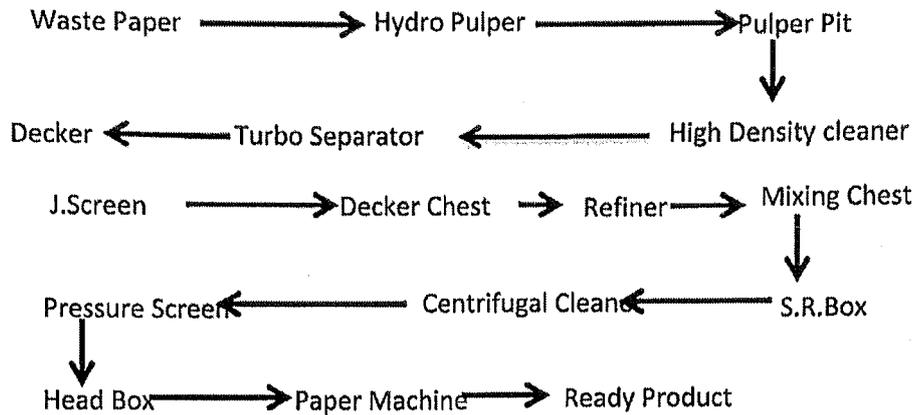
4.0 MANUFACTURING PROCESS

The mill proposes to use the waste paper only to meet the additional capacity of 20 t/d i.e. from 30 t/d to 50 t/d kraft paper. The necessary addition/modifications will be done by mill to process the waste paper by adding new hicon pulper of 12 m³ capacity, increasing length of machine wire



part and heavy duty press to meet the proposed additional 20 t/d kraft paper /poster/tissue paper. The process chart is given below:-

MANUFACTURING PROCESS CHART



5.0 FRESH WATER REQUIREMENT

Being waste paper based, the major area of fresh water requirement is showers operated for cleaning of wire and felt of paper machine. The mill has two bore wells provided with flow meter to meet the water requirement of the mill. The expected water requirement of mill after proposed capacity addition is given below:-

Process Unit	Water Requirement	
	At 30 t/d	At 50 t/d
Pulp Mill	Back Water	Back Water
Paper Machine, m ³ /d	320	500
Boiler, m ³ /d	30	50
Vacuum sealing Pump etc, m ³ /d	Back Water	Back Water
Miscellaneous, m ³ /d	5	5
Total fresh Water requirement, m ³ /d	355	555
Total Fresh Water Requirement, m ³ /t paper	12	11

Signature

6.0 WASTE WATER GENERATION & ITS CHARACTERISTICS

Waste water generated from processing of waste paper for the Kraft Paper Manufacturing generally carries suspended matter along with low level of dissolved pollutants. The expected waste water generation and its characteristics are given below.

Parameter	Existing	After Proposed Capacity
Volume of Waste water m ³ /d	320	500
pH	6.5-7.5	6.5-7.5
TSS, mg/l	1400-1600	1400-1600
COD, mg/l	800-900	1000-1100
BOD, mg/l	500-600	600-700

7.0 ENVIRONMENTAL DISCHARGE STANDARDS

The environmental discharge standards for waste paper based mills given under CPCB charter are as follows.-

Parameter	Standard	
	Waste Paper Based kraft Paper	Waste Paper Based Tissue Paper
pH	5.5-9.0	5.5-9.0
Suspended Solids, mg/	<75	<75
COD,mg/l	225	<225
BOD	<30	<30
Effluent Volume, m3/t	<10	<15

Signature

8.0 EXISTING EFFLUENT TREATMENT PLANT

The mill has installed an ETP (fig.1) to treat wastewater generated from different paper making sections. The combined effluent is pumped to vibro screen for removal of fibres followed by treatment through primary clarifier for further settling of suspended matter by gravity. The overflow of primary clarifier is treated in the aeration tank equipped with diffused aerators to degrade the organic matter with the help of micro-organisms especially grown and maintained in aeration tank. The organic matter present in the effluent is thus converted to stable end products without any nuisance and health hazard. Nutrients are also provided to maintain healthy bio sludge by adding urea & DAP. The overflow of aeration tank is passed through secondary clarifier for removal of active biomass. The treated effluent (overflow of secondary clarifier) is passed through pressure sand filter for further removal of suspended matter to comply the standards.

The part of underflow of secondary clarifier is returned to aeration tank to maintain the desired level of MLSS (2500- 3000 mg/l). The excess bio sludge is dried using sludge beds for disposal.

DL

9.0 ADEQUACY OF EXISTING EFFLUENT TREATMENT PLANT (ETP)

The adequacy of existing ETP is assessed based on informations given by mill and expected pollution loads from proposed 50 t/d Kraft paper/ poster/tissue paper from waste paper.

- Effluent volume, m ³ /d	- 500
- Suspended solids, mg/l	- 1600(800 kg/d)
- COD, mg/l	- 1100(550 kg/d)
- BOD, mg/l	- 700(350 kg/d)

ETP Adequacy

i) Vibro Screen

The Vibro screen installed is adequate for removal of suspended matter plastics, etc.

ii) Equalization Tank

Number	One
Capacity, m ³	205
Retention Time, hrs	9.5
Size, Lx B x Hm	8.25x 8.25x3.0
MOC	RCC

Adequate to handle expected effluent volume (500 m³/d)

iii) Primary Clarifier

Number	One
Capacity, m ³	285
Size	
- Diameter, m	11.0
- SED, m	3.0
Shape	Circular with hoper bottom
Surface area- m ²	95
SOR, m ³ / m ² .d	5.5

Adequacy - Capacity is adequate to handle effluent volume around 1500 m³/d- more than the expected volume from 50 t/d

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iv) Aeration Tank

Number	One
Capacity, m ³	1709
Size, L x B x H m	26.5x 21.5x 3.0
VLR, kg BOD/m ³ .d	0.20
Retention Time, hrs	60
Oxygen required, kg/hr	15
Oxygenation Capacity kg/hr	80(2 blowers- 1400 m ³ /hr each air flow)

Capacity of tank & oxygenation capacity is adequate to treat even more than the expected BOD load from 50 t/d

v) Secondary clarifier

Number	One
Capacity, m ³	285
Size	
- Diameter, m	11.0
- SWD, m	3.0
Shape	Circular with hoper bottom
Surface area, m ²	95
SOR, m ³ / m ² .d	6.5
Retention Time, hrs	24

Capacity of secondary clarifier is adequate to treat the effluent volume around 1200 m³/d more than the expected volume from 50 t/d.

vi) Collection Tank - Capacity 20 m³- adequate

vii) Pressure Sand filter - tertiary treatment

No.	One
Capacity	60 m ³ /hr

Adequate to handle expected effluent after proposed capacity - 50 t/d

da

viii) Sludge Beds - Capacity - $2 \times 12 = 24 \text{ m}^3$

Suggested to increase the capacity of existing beds from 24 m^3 to 50 m^3

10.0 OPERATION & MONITORING OF ETP

Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP.

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to biomass and the system as a whole.
- Ensure proper addition of nutrients like urea & Di ammonium phosphate in the aeration tank (BOD: N: P: 100:5:1).
- Maintain required level of MLSS concentration (2500-3000mg/l) in aeration tank by ensuring proper growth & monitoring recirculation of the biomass.
- Maintain desired level of DO in the aeration tank (1-2 mg/l)
- Ensure periodic & timely withdrawal of sludge from the clarifiers, sludge beds and equalization tank.
- Proper maintenance of electric motors and pumps etc.

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11.0 ETP MONITORING PROGRAMME- EFFLUENT SAMPLE ANALYSIS SCHEDULE.

In addition to above, routine testing of pollution parameters is essential to maintain desired performance of ETP. The parameters of concern and the frequency of their analyses advised are as under:

Parameters	Frequency of analysis
pH	Daily
Suspended Solids	Daily
Total Dissolved solids	Daily
COD	Weekly
BOD	Fortnightly
Effluent flow	Daily by V notch

12.0 CPCB CHARTER COMPLIANCE

- The mill has completed the work as per CPCB Charter & the compliance report is enclosed as Annexure I

13.0 REMARKS

Based on informations given by mill and the expected pollution load assessed, the existing ETP (Fig I) after addition of one extra pressure sand filter as stand by will be adequate to treat the effluent from proposed capacity 50 t/d Kraft paper/poster/tissue paper to meet the standards as per CPCB charter provided that ETP operates under optimum conditions.

S. Panwar 31/7/13
Dr. S. Panwar
 Sc. F & Head
 Environmental Management Division
 Central Pulp & Paper Research Institute
 Saharanpur - 247001 (U.P.)

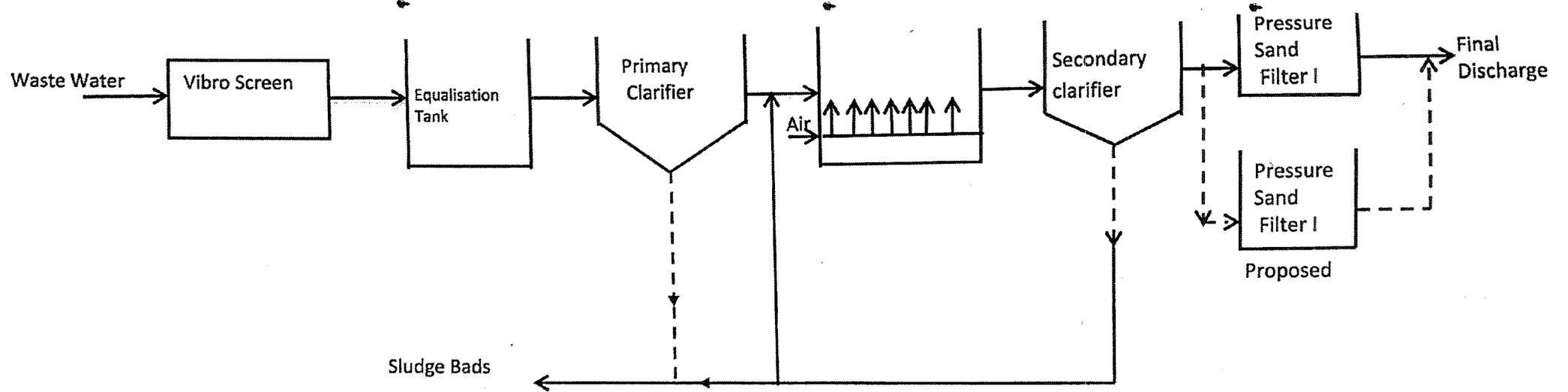


Fig.1 Layout of ETP at Sager Pulp and Paper Mills Ltd, Hardwar Uttarakhand

Annexure- I

Status of Work Progress for Charter Compliance as on July, 31 2013

(Under Implementation of Charter for Recycling of Water and Pollution Prevention In Pulp & Paper Mills In Ganga River Basin)

(A) Mill Details:

S.No	Particulars	Information / Details
1.	Name & Address of the Mill	Sagar Pulp & Paper Mills Limited Village – Mundet, Manglor- Deoband Road District- Haridwar (U.K.)
2.	Mill Category & Raw Material Used	Kraft Paper Mill (B ₂) Waste Paper
3.	Installed capacity, tpd Present Production, tpd	30 30

(B) Water Consumption

S. No	Particulars	Status / Remarks
1.	Water Consumption as per bore well reading, m ³ / day	345 (~ 11.5 m ³ / t _{paper})
2.	Installation of flow meter on bore well	Completed
3.	Storage Tank for Fresh water / Back water	Available Fresh Water Tank Cap.- 50 m ³ Back Water Tank Cap.- 50 m ³

(C) Process Upgradation

S. No	Particulars	Upgradation as suggested by CPPRI	Status
1.	Pulp mill	Hydrapulper / Hicon	Completed
2.	Upgradation of high pressure showers at paper machine (nozzle diameter)	0.7 - 0.75 mm	Completed (0.5 mm)
3.	Installation of Fiber Recovery Unit	Yes	Vibro Screen & Hill Screen

(D) ETP Upgradation

S. No	Unit	Upgradation as suggested by CPPRI	Status
1.	Equalization tank	Nil	Adequate
2.	Primary Clarifier	Nil	Adequate
3.	Aeration Tank with Diffused Aeration/ S. Aerator MLSS level , mg/l	Diffused Aeration 2,500 – 3,000	Completed 3,888
4.	Secondary Clarifier	Nil	Adequate
5.	Tertiary Treatment Option	Pressure Sand Filter	Installed
6.	V- notch	Yes	Installed (90 ⁰)
7.	Sludge Bed/Filter press	--	Sludge bed 2 x 12 m ³ (24 m ³)

(E) Log Book Maintenance (Started from November, 2012)

S. No	Particulars	Status
1.	Fresh Water Consumption	Yes
2.	ETP Chemical consumption	Yes
3.	ETP Power Consumption	Yes
4.	Effluent Analysis	Yes
5.	Waste Water Discharge volume	Yes

(F) ETP lab facility & Other

S. No	Particulars	Status
1.	Lab facility	Completed (pH meter, SS, COD analyser, BOD incubator, Furnace & Oven - Available)
2.	Manpower Availability	ETP In-charge (1), Chemist (1), Operators/Helper (5)
3.	Environment Management Cell	Created and records available
4.	Colour Coding of Pipe Lines	Completed

Observations:

- The mill has Vibro Screens and Hill Screen for recovery of fibre.
- Back water tank is available to utilize the back water in pulp mill up to the maximum extent. Treated effluent (~ 40 %) is also reused in paper machine after tertiary treatment system (Pressure Sand Filter) which ultimately reduced the fresh water consumption.
- The mill has completed work as per charter requirement like showers at paper machine, lab facilities for analysis of pollutional parameters, trained man power, development of MLSS in aeration tank, tertiary treatment and colour coding of pipe lines.
- The water consumption is ~ 11.5 m³/t_{paper} which are well below the charter norms.

Remarks:

- The mill is advised to monitor and maintain ETP performance to meet the discharge norms on regular basis.

Dr. S. Panwar
Dr. S. Panwar
 Sc. F & Head
 Environmental Management Division
 Central Pulp & Paper Research Institute
 Saharanpur - 247001 (U.P.)

(Dr. Suresh Panwar)
(Dr. Suresh Panwar)
 Sc.- F & Head
 Environmental Management Division



IQ SENSOR NET <<> LAB MIQ/TC 2020 XT WTW

DATE/TIME: 01 APR 2024 15:11

Access location

ID	Value	Unit	Value	Unit	ID	
01	7.97	pH	27.4	°C	15111025	
02	26.2	m3/h	FLOW	6.71	mA	19350548
03	12.7	mg/l	TSS	104.8	#	15230850
04	93.2	mg/l	ORP	155.3	#	15230850
05	6.6	mg/l	ORP	155.3	#	15230850

Access location: Display/Options #

STATUS

M C S ESC OK



Open Channel Flow Meter

24-04-01 14:15:49
LH: 0.109m 0.01m
QV: 019.869m³/h
Σ: 01175551.15m³

Exit

Up

Down

Menu
Save



736

ANNEXURE: R11/E (Colly)

34

ECON LABORATORY & CONSULTANCY(ISO: 9001, ISO: 14001, ISO: 45001, NABL Accredited and MoEF & CC Recognized)
Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun - 248003, Uttarakhand**TEST REPORT**

Name & Address of Client: M/s. Sagar Pulp & Paper Mills Limited Village Mundet, 2.5 km Manglore-Deoband Road Distt.:Haridwar, (U.K.)	ULR No:	TC550723000008053F
	Reporting Date:	19/12/2023
	Receipt Date:	13/12/2023
	Period of Testing:	14/12/2023-19/12/2023
	Format No:	7.8-F-01
	Party Reference No:	By Mail

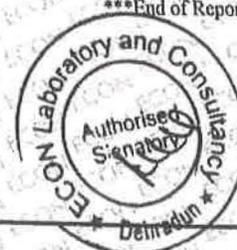
SAMPLE DESCRIPTION: BOILER STACK EMISSION MONITORING**General Information:**

Sample Collected by	: Lab. Rep.
Date of Sampling	: 13/04/2023
Sampling duration (minute)	: 30.0
Stack Attached to	: Boiler Set-1
Sampling location	: Boiler Section Area,
Capacity of Boiler	: 6 tons
Meteorological condition	: Clear Sky
Instrument Calibration Status	: Ok
Diameter of Stack	: 900 mm
Height of Stack	: 30 meter
Ambient Temperature-Ta (°C)	: 16
Temperature of Stack-Ts (°C)	: 136
Velocity of stack in (m/s)	: 9.72
Flow rate of PM (LPM)	: 22.0
Flow rate of Gas (LPM)	: 2.0
Sampling Condition	: Isokinetic
Protocol Used	: 11255
Parameters Required	: As per Work Order
Fuel Used	: H.S.D.

TEST RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits
1.	Particulate Matter (PM)	IS:11255(Part1):1985, RA 2019	382.6	mg/Nm ³	800
2.	Oxides of Nitrogen (NO ₂)	IS:11255(Part7):2005, RA 2019, Calorimetric Method	68.4	mg/Nm ³	-
3.	Sulphur Dioxide (SO ₂)	IS:11255(Part-2):1985, RA 2019, (Titration Method)	39.2	mg/Nm ³	400
4.	Carbon Monoxides (CO)	IS 13270:1992, RA 2019, By Orset Apparatus	9.4	mg/Nm ³	

End of Report



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VHL.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun - 248003, Uttarakhand

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TEST REPORT

Name & Address of Client:		ULR No.:	TC550723000008054F
M/s. Sagar Pulp & Paper Mills Limited Village Mundet, 2.5 km Manglore-Deoband Road Distt.:Haridwar, (U.K.)		Reporting Date:	19/12/2023
		Date of Sampling	13/12/2023
		Receipt Date:	13/12/2023
		Period of Testing:	14/12/2023-19/12/2023
		Sample Collected By:	Lab. Rep.
		Sampling Type:	Grab
Sample Description:	ETP Inlet	Preservation	Refrigerated
Sampling Location:	ETP Area	Format No:	7.8-F-01
Sampling & Analysis Protocol	IS: 3025 ,(Part-1)	Party Reference No:	By Mail
Sample Quantity	3 Ltr.	Parameter Required	As per work order

TEST RESULTS

S. No.	Parameters	Results	Units	Protocol Used
1.	pH	6.85	-	APHA 23 rd Edi.2017-4500 H+B, Electrometric Method
2.	COD	886.2	mg/l	APHA 23 rd Edi.2017.5220B, Open Reflux Method
3.	BOD (3 Days at 27 °C)	138.4	mg/l	IS-3025 (P-44)1993,RA2019
4.	Total Suspended Solid	1286	mg/l	APHA 23 rd Edi.2017 -2540 B, Gravimetric Method
5.	Total Dissolved Solids	574.6	mg/l	APHA 23 rd Edi.2017 -2540 B,Gravimetric Method
6.	Oil and Grease	12.7	mg/l	APHA 23 rd Edi,2017 -5520 C B Partition Gravimetric Method

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TEST REPORT

Name & Address of Client:		ULR No:	TC550723000008055F
M/s. Sagar Pulp & Paper Mills Limited Village Mundet, 2.5 km Manglore-Deoband Road Distt.:Haridwar, (U.K.)		Reporting Date:	19/12/2023
		Date of Sampling	13/12/2023
		Receipt Date:	13/12/2023
		Period of Testing:	14/12/2023-19/12/2023
		Sample Collected By:	Lab. Rep.
		Sampling Type:	Grab
Sample Description:	ETP Outlet	Preservation	Refrigerated
Sampling Location:	ETP Area	Format No:	7.8-F-01
Sampling & Analysis Protocol	IS: 3025, (Part-1)	Party Reference No:	By Mail
Sample Quantity	3 Ltr.	Parameter Required	As per work order

TEST RESULTS

S. No.	Parameters	Results	General Std. Limit for Discharge (Inland Surface Water)	Units	Protocol Used
1.	pH	7.48	6.5-8.5	-	APHA 23 rd Edi.2017-4500 H+B, Electrometric Method
2.	COD	96.5	250	mg/l	APHA 23 rd Edi.2017.5220B, Open Reflux Method
3.	BOD (3 Days at 27 ^o C)	11.4	30	mg/l	IS-3025 (P-44)1993,RA2019
4.	Total Suspended Solid	16.2	100	mg/l	APHA 23 rd Edi.2017 -2540 B, Gravimetric Method
5.	Total Dissolved Solids	386.2	-	mg/l	APHA 23 rd Edi.2017 -2540 B, Gravimetric Method
6.	Oil and Grease	Nil	10	mg/l	APHA 23 rd Edi.2017 -5520 C B Partition Gravimetric Method

End of Report

Prepared by:
[Signature]



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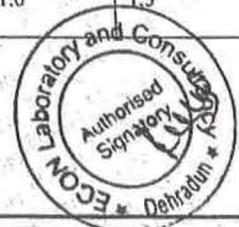
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Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun - 248003, Uttarakhand**TEST REPORT**

Name & Address of Client:		ULR No:	TC550723000008056F
M/s. Sagar Pulp & Paper Mills Limited Village Mundet, 2.5 km Manglor-Deoband Road Distt.:Haridwar, (U.K.)		Reporting Date:	19/12/2023
		Date of Sampling	13/12/2023
		Receipt Date:	13/12/2023
		Period of Testing:	14/12/2023-19/12/2023
		Sample Collected By:	Lab. Rep.
		Sampling Type:	Grab
Sample Description:	Ground Water	Preservation	Refrigerated
Sampling Location:	Borewell	Format No:	7.8-F-01
Sampling & Analysis Protocol	IS: 3025, (Part-1)	Party Reference No:	By Mail
Sample Quantity	2 Ltr.	Parameter Required	As per work order

TEST RESULTS

S. No.	Parameters	Test -Methods	Results	Units	Limit of IS: 10500-2012	
					Desirable Limits (Max)	Permissible Limits the absence of Alternate Source (Max.)
1.	pH (at 25°C)	IS 3025 (Part-11) 1983, RA 2017, Electrometric Method	7.24	-	6.5 to 8.5	No relaxation
2.	Color	IS 3025 (Part-4) 2021, Platinum cobalt (visual comparison method)	BDL (DL-5)	Hazen	5	15
3.	Turbidity	IS 3025 (Part-10) 1984, RA 2017, Nephelometric method	BDL (DL-1)	NTU	1	5
4.	Odour	IS 3025 (Part-5) 2018	Agreeable	-	Agreeable	Agreeable
5.	Taste	IS 3025 (Part-7) 2017	Agreeable	-	Agreeable	Agreeable
6.	Total Hardness as CaCO ₃	IS 3025 (Part-21) 2009, RA 2019,(a) EDTA method	174.2	mg/l	200	600
7.	Calcium as Ca	IS 3025 (Part-40) 1991, RA2019, (a) EDTA titrimetric method,	24.6	mg/l	75	200
8.	Alkalinity as CaCO ₃	IS 3025 (Part-23) .1996, RA2019 Titrametric Method	134.8	mg/l	200	600
9.	Chloride as Cl	IS 3025 (Part-32) .1988, RA 2019 Argentometric Method	24.5	mg/l	250	1000
10.	Cyanide as CN	IS 3025 (Part-27) 1986, RA 2019	BDL (DL-0.002)	mg/l	0.05	No relaxation
11.	Magnesium as Mg	IS 3025 (Part-46) 1994, RA2019, Volumetric method using EDTA	18.9	mg/l	30	100
12.	Total Dissolved Solids	IS 3025 (Part-16),1984, RA 2017, Gravimetric method	390.4	mg/l	500	2000
13.	Sulphate as SO ₄	IS 3025 (Part-24), 1986, RA2019, Turbidity method.	18.0	mg/l	200	400
14.	Flouride as F	APHA 23 rd Edi.2017, 4500 F-D SPADNS Method	0.04	mg/l	1.0	1.5

Checked by:



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TEST REPORT

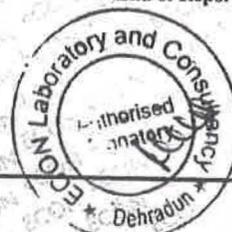
ULR No: TC550723000008056F

S. No.	Parameters	Test Methods	Results	Units	Limit of IS 10500-2012	
					Desirable Limits (Max.)	Permissible Limits the absence of Alternate Source (Max.)
15.	Nitrate as NO ₃	IS 3025 (P-34) 1988, RA 2019, (a)Chromotropic acid method	2.40	mg/l	45	No relaxation
16.	Iron as Fe	IS 3025 (P-53) 2003, RA 2019, 1,10 Phenanthroline Method	0.05	mg/l	0.3	No relaxation
17.	Aluminum as Al	IS 3025 (P-55) 2003	BDL(DL-0.03)	mg/l	0.03	0.2
18.	Boron	IS 3025 (P-57) 2005, RA2017, (b) Colorimetric curcumin method,	BDL (DL-0.50)	mg/l	0.5	1
19.	Hexa Chromium as Cr+6	IS 3025 (P-52) 2003, RA 2019 Diphenylcarbazide method,	BDL(DL-0.001)	mg/l	0.05	No relaxation
20.	Phenolic Compound	APHA 23 rd Edition 2017, 5530.D	BDL (DL-0.001)	mg/l	0.001	0.002
21.	Mingral Oil	Clause 6 IS:3025(Part-39), 2021	BDL (DL-0.03)	mg/l	0.5	No Relaxation
22.	Anionic Detergents as MBAS	APHA 23 rd Edition, 5540 C	BDL (DL-0.04)	mg/l	0.2	1.0
23.	Zinc as Zn	IS 3025 (Part-49) 1994, RA2019, (b)Atomic Absorption Method	BDL (DL-0.07)	mg/l	5	15
24.	Copper as Cu	IS 3025 (Part-42) 1992, RA2019, (b)Atomic Absorption Method	BDL (DL-0.02)	mg/l	0.05	1.5
25.	Manganese as Mn	IS 3025 (Part-59) 2006, RA2019, (b)Atomic Absorption Method	BDL (DL-0.10)	mg/l	0.1	0.3
26.	Cadmium as Cd	IS 3025 (Part-41) 1992, RA2019, (b)Atomic Absorption Method	BDL (DL-0.001)	mg/l	0.003	No Relaxation
27.	Lead as Pb	IS 3025 (Part-47) 1994, RA2019, (b)Atomic Absorption Method	BDL (DL-0.001)	mg/l	0.01	No Relaxation
28.	Selenium as Se	IS 3025 (Part-56) 2003, RA2019, (b)Atomic Absorption Method	BDL (DL-0.01)	mg/l	0.01	No Relaxation
29.	Arsenic as As	IS 3025 (Part-37) 1988, RA2019, (b)Atomic Absorption Method	BDL (DL-0.01)	mg/l	0.01	0.05
30.	Mercury as Hg	IS 3025 (Part-48) 1994, RA 2019	BDL (DL-0.01)	mg/l	0.001	No Relaxation
31.	Sodium as Na	IS 3025 (Part-45) 1983	28.4	mg/l	-	-
32.	Potassium as K	IS 3025 (Part-45) 1983	4.60	mg/l	-	-
33.	Conductivity	IS 3025 (Part-14)	586.6	µS/cm	-	-

**BDL: Below Detected limit

End of Report

Signature
BY:



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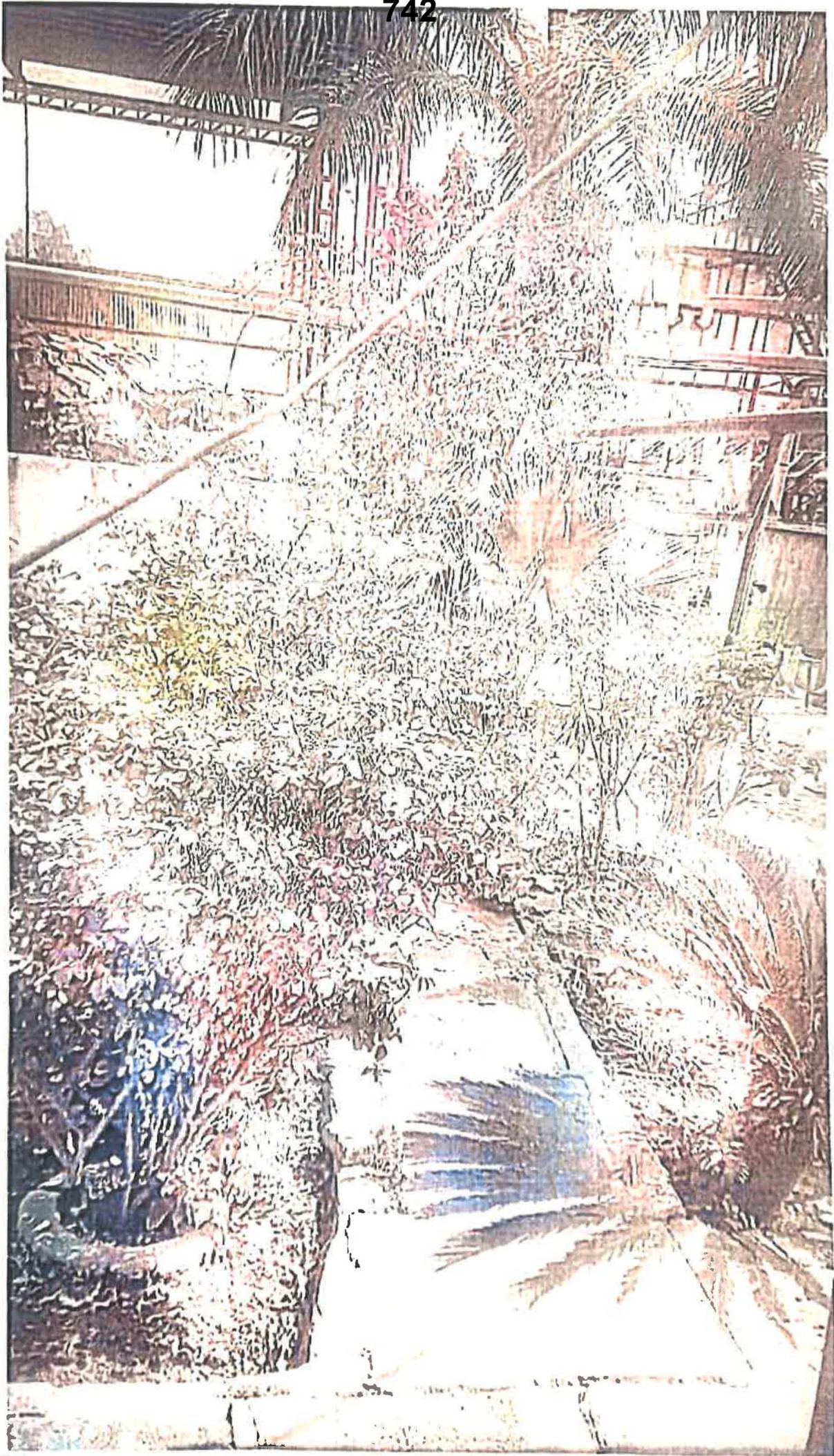
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Field Photographs of Artificial Recharge

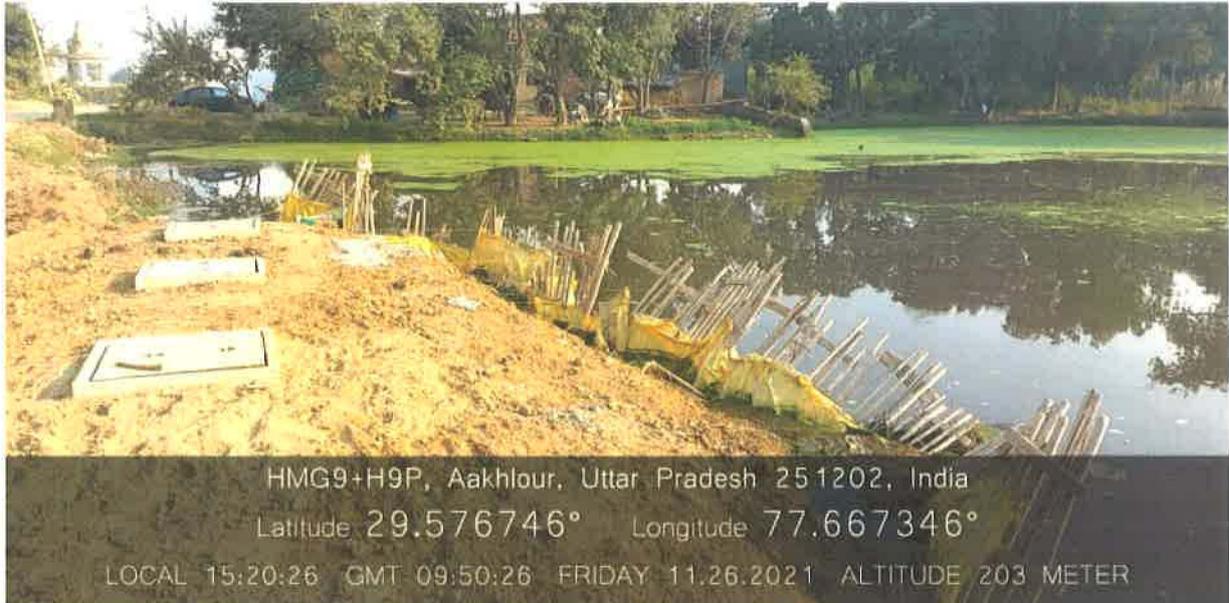


Fig.1. View of Artificial Recharge Structure



Fig.2 Field photograph of the Artificial

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

IN THE MATTER OF:

Hari Prakash

..... Applicant

Versus

**Uttam Sugar Mills Ltd.,
Libberhedi & Ors.**

..... Respondents

KNOW ALL to whom these present shall come that I, Anil Kumar aged about 64 years S/o Sh. Suganchand, director of M/s Sagar Pulp & Paper Mills Ltd. having its Unit at: Khasra No. – 14/1, 2.5 KM Stone Mangalore – Deoband Road, Village – Mundet, Roorkee, District – Haridwar, Uttarakhand (the Respondent No.11 herein) do hereby appoint:-

ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)

A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. – 201 306

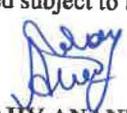
Mob: 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

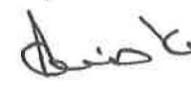
(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I /We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 8th day of April 2024.
Accepted subject to the terms of the fees

SAGAR PULP AND PAPER MILLS LTD.


ANUBHAV ANAND ARON & ABHINAV ANAND
(D/1848/2003) (D/762/2007)
(Advocates)


Director
Client



Reply – Respondent No.11 (O.A. No. 79 of 2023)

1 message

Abhinav Anand <abhinav.legal@gmail.com>

Fri, Apr 19, 2024 at 3:06 PM

To: "rkhuranalegal@gmail.com" <rkhuranalegal@gmail.com>, hasil jain <advjain25@gmail.com>

Sir,

Kindly find attached herein the Reply to be filed by the Respondent No.11 i.e. M/s Sagar Pulp & Paper Mills Ltd. before the Hon'ble National Green Tribunal, New Delhi in O.A. No.79 of 2023 (Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedi & Ors.).

Regards,

Abhinav Anand
(Advocate)
Mob: 9582416270

 **Reply - Sagar Pulp & Paper Mills Ltd.pdf**
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